

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIFUR BENCH, JAIPUR.

OA 416/2003

DATE OF ORDER: 11.9.2003

Dinesh Kumar Bangad son of Shri Puroshattan Das Bangad, aged around 43 years. Resident of Plot No. 112, Mozi Colony, Malviya Nagar, Jaipur.

Mr. Applicant

VERSUS

1. Union of India through Secretary, Department of Revenue, Ministry of Finance, Block-I, New Delhi.
2. The Member (P&V), Central Board of Excise and Custom, North Block, New Delhi.
3. The Commissioner, Central Board of Excise and Custom Department, Statute Circle, Jaipur.

Mr. Respondents

Mr. Amit Nath Mathur, Counsel for the applicant.

CORAM:

Hon'ble Mr. M.L. Chauhan, Member (Judicial)
Hon'ble Mr. A.K. Bhandari, Member (Administrative)

ORDER (ORAL)

The applicant who is presently working as Appraiser with the respondents has filed this OA praying for the following reliefs:-

- "(i) Original Application may kindly be allowed.
- (ii) Directions may be given to the respondents to promote the applicant in Grade-A or in alternative directions may be issued to the respondents to decide his representation within 7 days.
- (iii) Cost of the Original Application be awarded in favour of the humble applicant.
- (iv) Any other order or relief which this Hon'ble Tribunal deems just and proper may kindly be passed in favour of the applicant."

2. The learned counsel for the applicant contends that applicant has filed a representation dated 08.04.2003 to the respondent No. 2, which has not been decided till date. He further submits that his client will be satisfied if the directions is given to the respondents to decide his representation dated 8.4.2003 within the stipulated time.

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3. In the facts and circumstances of the case, without going into the merits of the case, it is hereby directed that applicant shall make fresh representation to respondent No. 2 within a period of fifteen days with copy to respondent No. 3 for information. In that event, the respondent No. 2 is directed to decide the representation of the applicant by speaking and reasoned order within one month from the date of receipt of such representation.

4. With these observations, this OA is disposed of ~~in the OA~~

at admission stage

✓ RNB
(A.K. BHANDARI)
MEMBER (A)

✓ MLC
(M.L. CHAUHAN)
MEMBER (J)